ITEM NO.61(MM) COURT NO.8 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 22067/2024

DR. EMANI ANANTHA SATYANARAYANA SARMA & ANR. Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

Date: 14-05-2024 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Sanjay R Hegde, Sr. Adv.

Mr. Anas Tanwir, AOR

Mr. Ebad Ur Rahman, Adv.

Ms. Masoom Rajsingh, Adv.

Ms. Shaoni Das, Adv.

Mr. Shahrukh Ali, Adv.

Ms. Stuti Shrivastav, Adv.

Mr. Ankit Tiwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

Considering the matter, i.e. SLP(C) No.6779 of 2021 and connected cases, which are listed as item 21 today and hearing in such cases is going on, there is little likelihood that other cases would reach for hearing. However, upon a mention being made by learned counsel, this case has been taken up out of turn.

We have heard learned senior counsel for the petitioner at great length and perused the material placed on record.

We are not inclined to entertain this petition filed under Article 32 of the Constitution of India.

Accordingly, this writ petition is dismissed.

(NEETU KHAJURIA) ASTT. REGISTRAR-cum-PS (RANJANA SHAILEY)
COURT MASTER